

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 180 OF 2025 / EZ**

Urbashi Jena

...Appellant

VERSUS

State of Odisha & Others

...Respondents

INDEX

Sl. No.	Description of the documents	Page Nos.
1.	Additional Affidavit.	2-6
2.	Photocopy of the inspection report carried out on 19.02.2026. (ANNEXURE – R10/4)	7-10
3.	Photocopy of the show case notice No.639 dtd.02.03.2026. (ANNEXURE – R10/5)	11
4.	Photocopy of the letter dtd.27.02.2026 issued by the R-12 in favour of R-16. (ANNEXURE – R10/6)	12-15
5.	Photocopy of the letter No.660 dtd.06.03.2026. (ANNEXURE – R10/7)	16-17

By the Respondent No.10

Through

Kolkata
Date:

Papiya Banerjee Bihani

Smt Papiya Banerjee Bihani,
Advocates for the Respondent No.10
(State Pollution Control Board, Odisha)
e-mail:pbanerjeebihani@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 EASTER ZONE BENCH, KOLKATA
 ORIGINAL APPLICATION No. 180 OF 2025 / EZ

13 MAR 2026

Urbashi Jena ...Appellant

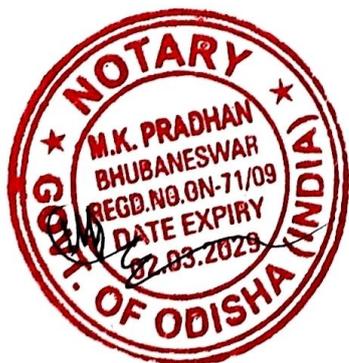
VERSUS

State of Odisha & Others ...Respondents

ADDITIONAL AFFIDAVIT ON BEHALF OF THE
 STATE POLLUTION CONTROL BOARD, ODISHA,
 R.NO.10 IN COMPLIANCE TO DIRECTION
 DTD.16.01.2026 OF THIS HON'BLE TRIBUNAL.

I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair aged around 52 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.10 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.

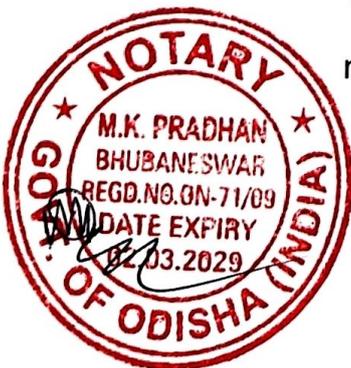


2. That this Hon'ble Tribunal at para-6 of the order dtd.16.01.2026 directed the R-10 Board to verify the status of compliance of consent to operate condition (CTO) and the same will be placed on record.
3. That in compliance to the aforesaid direction, the R-10 Board through Sri H.S. Sahu, Asst. Env. Scientist of the Regional Office, Kalinga Nagar of the R-10 Board has carried out inspection on 19.02.2026 and verified the compliance of conditions prescribed under the CTO order issued vide letter No.1101 dtd.28.03.2025. Copy of the CTO order dtd.28.03.2025 has already been submitted in our affidavit dtd.09.01.2026 vide Annexure-R10/3.
4. That after inspection of the R-16 unit, the inspecting officer has submitted a detail report with conclusion and recommendation that the R-16 unit shall follow the measures to control the air pollution indicated in the said report. Copy of the inspection report carried out on 19.02.2026 is annexed to this affidavit and marked as **ANNEXURE-R10/4.**
5. That it is humbly submitted that on the basis of the inspection report at Annexure-R10/4, the R-10 Board

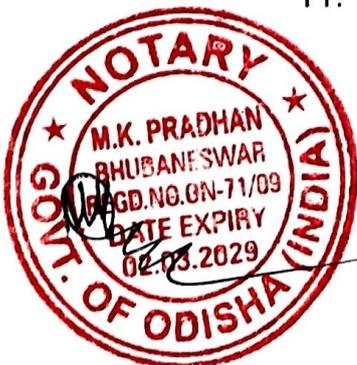


through its Regional Officer, Kalinga Nagar has issued show cause notice u/s-21 and 31A of the Air (PCP) Act, 1981 and amended thereafter to the R-16 unit vide letter No.639 dtd.02.03.2026 with a direction to take appropriate corrective measures and show cause within 14 days from the date of issue of this letter as to why consent to operate shall not be refused and action as deem fit shall not be taken against it. It is also further indicated in the said show cause notice that in case no reply is received within the stipulated time or the cause shown in the reply is found to be not satisfactory, appropriate action shall be initiated which includes issuance of direction of closure. A copy of the show case notice No.639 dtd.02.03.2026 is annexed to this affidavit and marked as **ANNEXURE-R10/5**.

6. That it is further humbly submitted that in the meantime, the R-12 has issued letter dtd.27.02.2026 to the R-16 unit intimating therein that the SEIAA, Odisha decided to keep in abeyance the environmental clearance granted in its favour. Copy of the letter dtd.27.02.2026 issued by the R-12 in favour of R-16 is annexed to this affidavit and marked as **ANNEXURE - R10/6**.



7. That after receipt of copy of the communication of R-12 annexed as Annexure-R10/6 the R-10 Board through its Regional Officer, Kalinga Nagar vide letter No.660 dtd.06.03.2026 has also passed order regarding keeping in abeyance the CTO dtd.28.03.2025 which was valid upto 31.03.2026 and communicated the same to the R-16. Copy of the letter No.660 dtd.06.03.2026 is annexed to this affidavit and marked as ANNEXURE - R10/7.
8. That this affidavit is filed to bring in record the inspection report dtd.19.02.2026 regarding status of compliance of CTO conditions as well as the subsequent development in compliance to the order dtd.16.01.2026 of this Hon'ble Tribunal.
9. That the Respondent No.10 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
10. That the annexures annexed to the present affidavit are true and correct copies of their originals.
11. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH - 9437627119 (M)

official records, and that nothing material has been
concealed therefrom.

M.K.P.
DEPONENT
Secretary
State Pollution Control Board
Odisha, Bhubaneswar

VERIFICATION:

I, the above named deponent, do hereby verify that the
contents of the above affidavit are true and correct to the best of
my knowledge, as derived from official records, and that nothing
material has been concealed therefrom.

Verified at Bhubaneswar on this the 13th March, 2026.

SWORN BEFORE ME

M.K.P.
DEPONENT
Secretary
State Pollution Control Board
Odisha, Bhubaneswar



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH - 9437627119 (M)

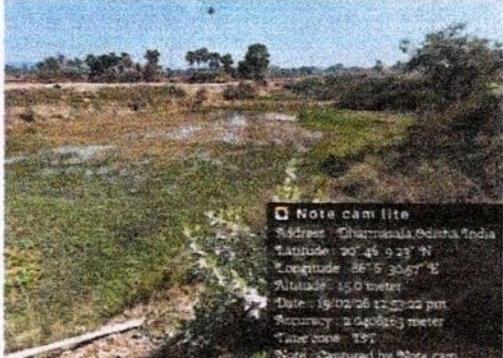
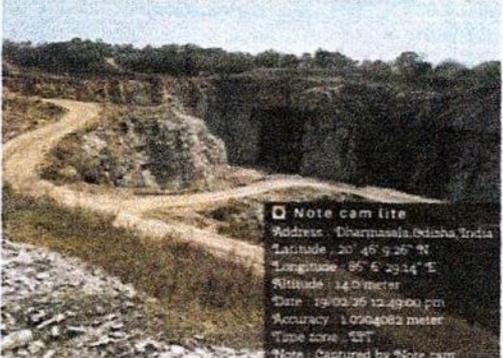
M.K.P.
13/03/26

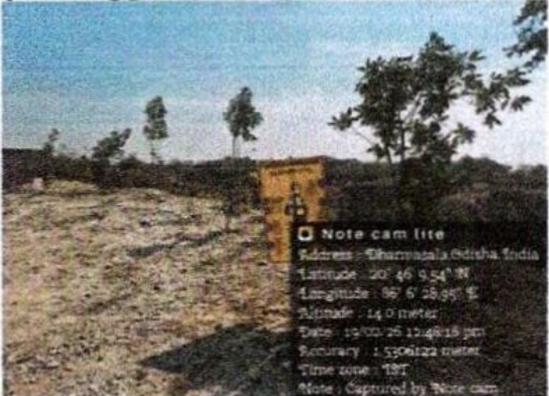
ANNEXURE-R10/4

**INSPECTION REPORT ON M/S. BAJABATI BLACK STONE QUARRY-2
(CLUSTER SERIAL NO. 3 B/2)
AT- BAJABATI, TAHASIL- DHARMASALA, DIST. JAJPUR**

M/s. Bajabati Black Stone Quarry-02 has Inspected on 19.02.2026 to verify the compliance of conditions prescribed under consent to operate issued vide letter no. 1101 Dtd. 28.03.2025. Sri Srinibas Jena, representative of the Lessee was present during inspection. The BSQ is non-operational on the day of visit.

Compliance to special conditions of Consent to Operate order issued vide letter no. 1101 Dtd. 28.03.2025.

Sl. No.	Special Conditions	Compliance Status
1.	The accumulated water in the quarry pit during monsoon shall be treated in series of settling tanks before discharge to natural drainage systems.	<p>The BSQ has provided settling pit adjacent to the quarry and through pumping system the BSQ used to dewater the quarry accumulated water to the settling pit before discharge to natural drainage (Geotagged photograph is attached).</p>  <p>Note cam lite Address: Dharmasala, Odisha, India Latitude: 20° 45' 32" N Longitude: 85° 5' 35" E Altitude: 150 meter Date: 19/02/26 12:22 pm Accuracy: 2.64083 meter Time zone: IST Note: Captured by Note cam</p>
2.	Garland drain shall be constructed on the hill slope and shall be channelized to settling tanks for treatment of runoff.	<p>The BSQ has provided settling pit for treatment of runoff located adjacent to the quarry and through pumping system the BSQ used to dewater the quarry accumulated water to the settling pit.</p>
3.	The water sprinkling systems shall be provided in the haul road, transportation roads, quarry areas, stockpiled areas and other dust generating areas to control the fugitive dust emission.	<p>The BSQ is non operational on the day of visit and no mobile water tanker observed to be present at site (Geotagged photograph is attached).</p>  <p>Note cam lite Address: Dharmasala, Odisha, India Latitude: 20° 45' 32" N Longitude: 85° 5' 35" E Altitude: 140 meter Date: 19/02/26 12:49 pm Accuracy: 1.024082 meter Time zone: IST Note: Captured by Note cam</p> <p>The BSQ shall provide adequate water sprinkling provision on the haul</p>

		road, transportation roads, stockpiled areas and other dust generating areas to control the fugitive dust emission.
4.	The Lessee/Project Proponent shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas.	The lessee has provided sanitation facilities in office building for its workers to avoid any open defecation.
5.	Wet drilling method shall be adopted to control fugitive dust emission. Delay detonators and shock tube initiation system for blasting shall be adopted so as to reduce dust emission.	The BSQ is non-operational on the day of visit as informed by the BSQ they practised wet drilling and controlled blasting.
6.	Vehicles hired for transportation of minor mineral from the site shall be in good condition and shall have PUC Certificate. Vehicles shall conform to the air & noise emission standards and shall be operated during non-peak hours.	There were no vehicles present at site during inspection. As informed by the Lessee Vehicles condition is being verified with PUC Certificate then only the vehicle is allowed within site.
7.	The vehicles in which soil is to be transported shall be covered with tarpaulin to prevent spillage and getting minor mineral airborne.	There was no transportation vehicles present at site during inspection. However, as informed by the Lessee tarpaulin cover over vehicles is ensure before despatch.
8.	The mines shall undertake plantation as mentioned in the mining plan.	<p>The lessee has provided few plantations around the lease area (Geotagged photograph is attached).</p>  <p>However, the lessee shall enhance the plantation as mentioned in the mining plan.</p>
9.	The project proponent shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any.	As observed, there is no bore well present within ML are of the black stone quarry.

10.	Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards	AAQ is conducted at the common boundary of the Black stone quarry-02 & Black stone quarry-06. The analysis report is enclosed.
11.	This unit has to abide by the provisions of E (P) Act, 1986 and rules framed there under.	Aggregated to comply the condition.
12.	The Board may impose further condition or modify the conditions as stipulated in this order during installation / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.	Aggregated to comply the condition.
13.	The Board reserves the right to revoke / refuse consent at any time during this period in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.	Aggregated to comply the condition.

ENVIRONMENTAL MONITORING:

Ambient Air Quality monitoring was conducted on Dt-19.02.2026 at Common boundary of Bajabati Black Stone Quarry-02 & Bajabati Black Stone Quarry-06 to ascertain quality of Ambient air. The analysis reports are presented below.

AMBIENT AIR QUALITY MONITORING:

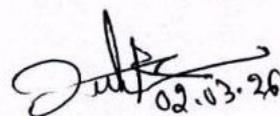
Sl. No.	Date of monitoring	Location of sampling point	Particulate Matter (PM ₁₀ µg/m ³)	Prescribed Standard (µg/m ³)
1	19.02.2026	AAQ monitoring conducted at Common boundary of Bajabati Black Stone Quarry-02 & Bajabati Black Stone Quarry-06	239	100

NB- From the AAQ monitoring report; it is revealed that the value of PM₁₀ concentration Common boundary of Bajabati Black Stone Quarry-02 & Bajabati Black Stone Quarry-06 was found to be higher than prescribed standard of the Board.

Conclusion & Recommendations:

Black Stone Quarry shall follow the following measures to control the air pollution fugitive sources;

- AAQ monitoring report revealed that the value of PM₁₀ concentration Common boundary of Bajabati Black Stone Quarry-02 & Bajabati Black Stone Quarry-06 was found to be higher than prescribed standard of the Board.
- Lessee shall provide mobile water tanker for dust suppression of internal roads as well as approach road of the quarry.
- Potholes and uneven surface have developed over the approach road of the quarry resulted thick pile of dust accumulation. It shall be repaired and regular maintenance shall be done.
- Plantation shall be enhanced within premises and the lessee shall look after for their growth.



Sri H. S. Sahu
(Asst. Env. Scientist)



1X

ANNEXURE-R10/5

366

Tel : 0672-6296155

E mail : rospcb.kalinganagar@ospcboard.org

Website: www.ospcboard.org

**REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]

At Dhabalagiri, PO: F.C. Project, Jajpur Road

Dist- Jajpur-755020, Odisha

No. 639/BSQ/89

Date: 02-03-2026

"By Registered Post/Online"

**DIRECTION UNDER SECTION 21 & 31 (A) OF AIR (PREVENTION & CONTROL OF
POLLUTION) ACT, 1981 AND AMENDMENT MADE THEREUNDER**

Whereas, you are operating a Black Stone Quarry in the name & style of M/S. Bajabati Black Stone Quarry-2 (Cluster Serial No. 3 B/2), At village- Bajabati, Tahasil- Dharmasala in the district of Jajpur having consent to operate valid up to 31.03.2026 for Excavation of Granite stone for the year 2025-26 of quantity 14568 m³/Annum vide this office letter no. 1101/KNG/BSQ/89 Dtd.28.03.2025 subject to strict compliance to consent conditions.

And whereas, Inspection conducted on Dtd. 19.02.2026 & the following non-compliance have been observed;

1. There is no water sprinkling measures through mobile water tanker adopted over the haul road, transportation roads, quarry areas, stockpiled areas and other dust generating areas to control the fugitive dust emission. The ambient air quality monitoring conducted on the day of visit and it resulted Higher than Board's prescribed standard, which comes to be 239 µg/m³.
2. Potholes and uneven surface have developed over the approach road of the quarry resulted thick pile of dust accumulation.
3. Plantation should be made as approved in the mining plan & Environmental Clearance.

And whereas, it is clearly established that you have failed to comply with the consent to operate conditions stipulated in the consent order leading to problem of air pollution in the surroundings area.

Now, therefore, you are directed to take appropriate corrective measures and show cause within 14 days from the date of issue of this letter as to why consent to operate shall not refused and action as deem fit shall not be taken against you; If fail to submit any reply within the stipulated time and/or the cause shown in the reply is found to be not satisfactory, appropriate action shall be initiated against you including direction of closure under section 33A of the Water (PCP) Act, 1974 and 31A of the Air (PCP) Act, 1981.

M. M. Sharma
02/03/26
REGIONAL OFFICER

To,

**Sri Sarat Chandra Behera, Lessee
M/s BAJABATI BLACK STONE QUARRY NO 2
(Cluster Serial No-3 B/2)
At: Khunta, PS-Dharmasala
Dist-Jajpur, Odisha**

Memo No: 640 /Dtd. 02-03-2026

Copy to the member secretary, SPC Board, Odisha, Bhubaneswar for kind information.

M. M. Sharma
02/03/26
REGIONAL OFFICER



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail.com

(A statutory body constituted by Ministry of Environment, Forest & Climate Change
under Environment (Protection) Act, 1986)

RECEIVED	
No.	506
06 MAR 2026	
EIA Board Odisha, Kalinganagar	

Letter No. 7135/SEIAA

Dated 27.02.2026

To

Sri Sarat Chandra Behera
Lessee of Bajabati Black Stone Quarry No. 02
S/o-Sridhar Behera
At-Khunta, Ps-Dharmasala, Dist-Jajpur
State-Odisha, Pin-755024
Email- bajabatibsq2@gmail.com

AECM)
2
06/02/26

Sub: Intimation on the decision on "Keeping in Abeyance" of the Environment Clearance (EC) Identification No.-EC22B001OR171481 dated 03/06/2022 granted to Sri Sarat Chandra Behera, the successful bidder for mining of stone from Bajabati Black Stone quarry No-02 (Cluster Serial No3B/2), (Khata No-215, Plot No-1050 (P)) over an area of 5.00 acres or 2.023 hectares in village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha-reg.

Ref: 1. EC Identification No.- EC22B001OR171481 dated 03/06/2022
2. A case filed before Hon'ble NGT on OA No. 180 of 2025/EZ in the matter titled 'Urbashi Jena Vrs State of Odisha and Ors' is pending before the NGT (EZ).
3. Letter received from the Mining Office, Jajpur vide letter no. 248 dated 12.01.2026 on excess mining and mining in safety zone of the said lease area.
4. Our Show Cause notice to Sri Sarat Chandra Behera vide letter no. 7002/SEIAA dated 15.01.2026 and reminder letter no. 7051/SEIAA dated 05.02.2026.
5. Show Cause reply received from Sri Sarat Chandra Behera vide letter dated 09.02.2026.

Sir/Madam,

With reference to the above cited subject, it is to inform you that the Environmental Clearances (EC) has been granted by SEIAA, Odisha to Bajabati Black Stone quarry No-02 (Cluster Serial No3B/2), (Khata No-215, Plot No-1050 (P)) over an area of 5.00 acres or 2.023 hectares in village Bajabati under Dharmasala Tahasil

of Jajpur District, Odisha in favour of Sri Sarat Chandra Behera, the successful bidder of the lease (respondent no. 16 as per NGT case OA No.180/2025,EZ). The approval for EC was granted vide EC Identification No.- EC22B001OR171481 dated 03/06/2022 of Bajabati Black Stone quarry No-02 for extraction quantity of stone material 14,590 cum/annum (Maximum) & 72,872 cum in five (05) years lease period as per approved mining plan subject to compliance of condition of EC.

In the meantime, a case has been filled before Hon'ble NGT, Eastern Zone Bench, Kolkata in OA no. 180 of 2025/EZ in the matter titled '*Urbashi Jena Vrs State of Odisha and Ors*' on Bajabati Black Stone quarry No-02 with allegation that illegal operation of stone quarries in violation of conditions of the Environmental Clearance, CTO and the Mining Plan. As per direction of Hon'ble NGT in order dated 08.10.2025 of Original Application No. 180/2025/EZ, a joint committee has been constituted and visited the alleged site and submitted their preliminary and subsequent final report supposed to be filed by the Collector, Jajpur as a Nodal Agency for this case.

The Mining Office, Jajpur vide his letter no. 248 dated 12.01.2026 has intimated to the Member Secretary, SEIAA, Odisha that Sri Sarat Chandra Behera, the lessee/respondent no.16 of Bajabati Black Stone Quarry-02 has extracted **6,884.109 cum** of stone from the source as an excess mining and stone extraction taken place in safety zone of the lease area.

As per the MoEF & CC, Govt. of India Office Memorandum (OM) dated 14.06.2024 and in accordance with EIA Notification 2006 and as amended, all the Project Proponents (PP)/lease holder are required to submit their Half Yearly compliances report in PARIVESH 2.0 Portal on the environmental conditions stipulated in the Environmental Clearance (EC) letter in a timely manner on or before 1st June and 1st December of each calendar year. However, after verification in Parivesh Portal 2.0 and from SEIAA, Odisha email as on dated 15.01.2026 it is found that the respondent no. 15 has neither uploaded any half-yearly compliance of EC conditions in Parivesh Portal nor send any soft copy through email or had copy to SEIAA, Odisha.

A Show Cause Notice was issued vide letter no. 7002/SEIAA dated 15.01.2026 to Sri Sarat Chandra Behera (respondent no. 16) with directed to reply in writing to the Member Secretary, SEIAA, Odisha office within **15 days** from the date of receipt of Show Cause Notice as to why the EC Identification No.- EC22B001OR171481 dated 03/06/2022 for Bajabati Black Stone quarry No-02 shall not be revoked/abeyance due to violation of EC conditions in respect of non-compliance of EC conditions, for excess mining and mining in safety zone area, etc. Further, a remind letter was issued vide letter no.7051/SEIAA dated 05.02.2026 for submission of their reply on show cause letter dated 15.01.2026 in writing to the Member Secretary, SEIAA, Odisha office **within 07 days** from the date of receipt of this reminder letter.

The Sri Sarat Chandra Behera, the successful bidder/respondent no.16 as per NGT case OA No.180/2025, EZ has submitted their reply dated 09.02.2026 to SEIAA, Odisha on Show Cause Notice dated 15.01.2026 with submitting that there is no excess mining has been done and the conditions of EC has not violated.

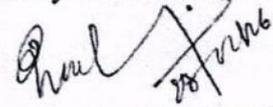
The matter was placed in 273rd SEIAA, Odisha meeting held on 18.02.2026 and Authority observed that Sri Sarat Chandra Behera, the successful bidder/respondent no. 16 as per NGT case OA No.180/2025, EZ has extracted **6,884.109 cum** of stone from Bajabati BSQ No.2 quarry as **over-extraction** and mining in safety zone of lease area as reported by the Mining Officer, Jajpur letter no. 248 dated 12.01.2026. After perusal of the all connected record including the report dated 12.01.2026 of the Mining Officer, Jajpur and the submission of the representation of Sri Sarat Chandra Behera (Respondent No.16 of NGT OA No. 180/2025). The Authority decided that the EC dated 03.06.2022 granted in favour of Sarat Chandra Behera is hereby kept in abeyance till further order.

As per the decision of Authority, the SEIAA, Odisha **hereby kept in abeyance the Environmental Clearance (EC)** Identification No.-EC22B001OR171481 dated 03/06/2022 granted to Sri Sarat Chandra Behera/Respondent no. 16 for mining of stone from Bajabati Black Stone quarry No-02 (Cluster Serial No3B/2), (Khata No-215, Plot No-1050 (P)) over an area of 5.00 acres or 2.023 hectares in village Bajabati

under Dharmasala Tahasil of Jajpur District, Odisha with immediate effect under the Provision of EIA Notification, 2006 and Environment Protection Act, 1986.

This is issued with approval of Competent Authority

By order and Authority of SEIAA, Odisha



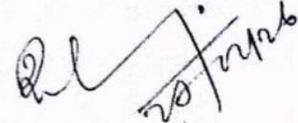
Member Secretary, SEIAA, Odisha

Memo no. 7136/SEIAA.....

Dated: 27.02.2026.

Copy forwarded to

1. The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. The Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information and necessary action with respect to the query on issue of CTO to the Project Proponent.
4. The Deputy D.G. Forest., Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
6. The Collector & DM, Jajpur, Sub-Collector, DDM, Jaajpur, Jajpur, DFO, Cuttack, Tahasildar, Dharmasala /Mining Officer, Jajpur for Information and necessary action.
7. Guard file for record/Website/ Parivesh Portal.



Member Secretary, SEIAA, Odisha



Tel: 06726-221153
E-mail : rospcb.kalinganagar@ospcbboard.org
Website: www.ospcbboard.org

**REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
At-Dhabalagiri, PO: F.C. Project, Jajpur Road
- Dist- Jajpur-755020, Odisha

No. 660 /KNG/BSQ-89

Date 06-03-2026

By Regd. Post/On-line

OFFICE MEMORANDUM

To,

Sri Sarat Chandra Behera, Lessee
M/s BAJABATI BLACK STONE QUARRY NO 2
(Cluster Serial No-3 B/2)
At: Khunta, PS-Dharmasala
Dist-Jajpur, Odisha

Sub: - Kept in abeyance of Consent to Operate issued to M/s Bajabati BSQ- 2 (Cluster Serial No-3 B/2) for Excavation of Granite stone for the year 2025-26 of quantity 14568 m3/Annum, which was valid up to 31.03.2026 vide letter no. 1101/KNG/BSQ/89 Dtd.28.03.2025 - Reg.

**Ref: - 1) Consent to Operate issued vide letter no. 1101, Dtd.28.03.2025 - Reg.
2) Decision of Keeping in Abeyance of the Environmental Clearance (EC) obtained received by this office from State Environment Impact Assessment Authority Odisha, Bhubaneswar vide letter no. 7135/SEIAA, Dated: 27.02.2026.**

Sir,

With reference to the above cited subject, It is to inform you that Consent to Operate has been granted in favor of M/s Bajabati BSQ-2 (Cluster Serial No-3 B/2) under section 33A & 25/26 of the water (PCP) Act 1974 and section 31A & 21 of the Air (PCP) Act, 1981; which is valid up to 31.03.2026 subjected to validity of Environmental Clearance vide EC Identification No. EC22B001OR171481 dtd. 03.06.2026.

Further, Direction Under Section 21 & 31 (A) Of Air (Prevention & Control of Pollution) Act, 1981 has been issued vide letter no. 639 Dtd. 02.03.2026 based on the non-compliance observed during inspection conducted on 19.02.2026.

In the meantime, this office has received the letter of keeping in abeyance of EC from SEIAA vide letter no. 7135/SEIAA, Dated: 27.02.2026; where it is mentioned that the Environmental Clearance (EC) obtained vide Identification No.- EC22B001OR171481 dtd. 03.06.2026 has kept in abeyance.

Therefore, Consent to Operate granted in favor of M/s Bajabati BSQ-2 (Cluster Serial No-3 B/2) for Excavation of Granite stone for the year 2025-26 of quantity 14568 m3/Annum; which is valid up to 31.03.2026 is Kept in abeyance till further order and directed to stop all the operation and activity related to stone quarry without further approval from the Board. If any violation found, action will be initiated without further notice.

This may be treated as Most Urgent.

Yours faithfully,

M. M. Saha
06/03/26
Regional Officer

Memo no. 661 / Dtd. 06-03-2026

Copy forwarded to The Member Secretary, State Pollution Control Board, Odisha for your kind information.

M. M. Saha
06/03/26
Regional Officer

Memo no. 662 / Dtd. 06-03-2026

Copy forwarded to The Collector & District Magistrate, Jajpur District, Odisha for your kind information.

M. M. Saha
06/03/26
Regional Officer

Memo no. 663 / Dtd. 06-03-2026

Copy forwarded to The Sr Law Officer, State Pollution Control Board, Odisha for your kind information.

M. M. Saha
06/03/26
Regional Officer

Memo no. 664 / Dtd. 06-03-2026

Copy forwarded to The Dy. Director of Mines (Minor Minerals), Jajpur for your kind information.

M. M. Saha
06/03/26
Regional Officer